

4

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO.420 OF 2013
Cuttack this the 8th July, 2013

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

1. Gouri Tandi, aged about 49 years, Widow of Prahallad Tandi, (who expired on 11.05.2011 while working as Temporary Status Worker in Central Cattle Breeding Farm, Chiplima, District – Sambalpur) resident of Village- Jaipalli, P.O. Basantapur, P.S. Burla, Dist-Sambalpur.
2. Belahari Pal, aged about 50 years, Widow of Dukhishyam Haripal, (who expired on 10.08.2012 while working as Temporary Status Worker in Central Cattle Breeding Farm, Chiplima, District – Sambalpur) resident of Village- Jaipalli, P.O. Basantapur, P.S. Burla, Dist-Sambalpur.
3. Menaka Suna, aged about 40 years, Widow of Markandha Suna, (who expired on 14.12.2011 while working as Temporary Status Worker in Central Cattle Breeding Farm, Chiplima, District – Sambalpur) resident of Village- Jaipalli, P.O. Basantapur, P.S. Burla, Dist-Sambalpur.
4. Sari Nanda, aged about 40 years, Widow of Diksan Nanda, (who expired on 14.03.2009 while working as Temporary Status Worker in Central Cattle Breeding Farm, Chiplima, District – Sambalpur) resident of Village- Jaipalli, P.O. Basantapur, P.S. Burla, Dist-Sambalpur.
5. Sarojini Nanda, aged about 40 years, Widow of Gouranga Nanda, (who expired on 15.09.2011 while working as Temporary Status Worker in Central Cattle Breeding Farm, Chiplima, District – Sambalpur) resident of Village- Satupalli, P.O. Basantapur, P.S. Burla, Dist-Sambalpur.

...Applicants

By Advocate(s) - Mr. R.B. Mohapatra

-VERSUS-

Union of India

1. Represented through its Secretary to Government of India, Ministry of Agriculture (Department of Animal Husbandry and Dairying), Krishi Bhawan, New Delhi 110 001.
2. Secretary to Government of India, Ministry of Personnel, Public Grievance and Pension, Department of Personnel Training, North Block, New Delhi -110 001.
3. Director, Central Cattle Breeding Farm, Chiplima, P.O. Basantapur, P.S. Burla, Dist-Sambalpur-768025 (Odisha).

...Respondents

By Advocate(s) - Mr.S.B.Jena

5

ORDER(Oral)

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr. R.B. Mohapatra, Ld. Counsel for the applicant and Mr. S. B. Jena, Ld. Additional Central Government Standing Counsel for the Respondents. M.A. No.406/2013 for joint prosecution is allowed and accordingly disposed of.

2. In the present Original Application, the applicants being the widows of Casual Labourers with Temporary Status working under the Director, Central Cattle Breeding Farm, Chiplima, P.O. Basantapur, P.S. Burla, Dist-Sambalpur have approached this Tribunal on account of their grievance of non implementation of the provisions of Central Civil Services (Revised Pay) Rules, 2008 and non-payment of the Revised Pay Scale w.e.f. 01.01.2006 in accordance with the Circular of DOP&T. Mr. Mohapatra has submitted that the applicants had made a prayer to the Director, Central Cattle Breeding Farm, Chiplima, P.O. Basantapur, P.S. Burla, Dist-Sambalpur on 04.01.2012, a copy of which is available at Annexure-A/3. Subsequently, a Legal Notice has also sent to the Respondents which is at Annexure-A/4. But in spite of steps having been taken by the applicants, the Respondents have not considered their prayer nor have they provided any relief to them.

3. In consideration of the submission, since the representations are said to be still lying with the concerned authorities, I direct the Respondent No.3 to consider the representations if they are still pending at their level, and pass a reasoned and speaking order and communicate his decision to the applicants within a period of 90 (ninety) days from the date of receipt of this order. However, it is made clear that at this stage, I am not going into the merit of this case.

R.C. Misra

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. A copy of this order along with paper book of O.A. be sent to Respondent No.3 for compliance at the cost of the applicant for which, Mr. R.B. Mohapatra, Ld. Counsel for the applicant undertakes to deposit the postal requisites by 11.07.2013.

6. Free copies of this order be made over to the Ld. Counsel appearing for both the sides.


(R.C.MISRA)
MEMBER(A)

K.B.